

daily use like tea and sugar continues to remain high on account of lower agricultural production in some crops, increase in the minimum support prices and growth in demand. Details of overall inflation, as also in some major essential commodities are indicated in the table below:—

Items/Month	Weight	Jan.-09	Feb.-09	Mar.-09	Apr.-09	May-09	Jun.-09
All commodities	100.0	4.9	3.5	1.2	1.3	0.4	-1.4
Rice	2.4	15.2	17.1	16.7	14.7	14.6	15.5
Wheat	1.4	5.2	6.1	4.6	5.7	7.0	6.8
Pulses	0.6	13.6	16.8	10.8	13.7	14.9	16.8
Fruits and Vegetables	2.9	17.3	9.6	2.1	10.5	8.2	10.4
Condiments and Spices	0.7	10.1	6.6	13.8	12.0	8.0	7.3
Tea	0.2	43.2	29.8	25.3	20.3	36.8	38.1
Sugar	3.6	16.9	24.0	21.4	27.7	30.0	33.9
Salt	0.0	11.8	10.8	10.8	14.4	11.2	19.9

The Government monitors the price situation regularly, with price stability being high on its agenda. Measures taken to contain prices of essential commodities include selective ban on exports and futures trading in food grains, zero import duty on select food items, permitting imports of pulses and sugar by public sector undertakings, distribution of imported pulses and edible oils through the PDS and release of higher quota of non-levy sugar. In addition, the State Governments have been empowered to act against hoarders of food items by keeping in abeyance the removal of restrictions on licensing, stock limits and movements of food articles under the Essential Commodities Act of 1955.

Holding companies of ICICI/SBI Banks

3366. SHRI MOHD. ALI KHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether banks like ICICI and SBI have been asking for permission to set up a holding company, which in turn can set up banks or other financial services companies;
- (b) if so, the details thereof and action taken thereon; and
- (c) if not, by when action will be taken on such proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
 (a) to (c) Reserve Bank of India (RBI) has received proposal from State Bank of India (SBI) and ICICI Bank Ltd. for setting up holding companies. As the issue of allowing banks to set up holding companies has wide ranging implications, a discussion paper on holding companies in Banking Groups has been placed on 27th August, 2007 on RBI website for public comments. A Committee was formed to examine these responses from legal and prudential perspectives. The

Committee has since submitted its Report. However, no policy decision has been taken by RBI in the matter.

Seizure of fake currency

3367. SHRI RAMDAS AGARWAL :
SHRI DARA SINGH:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 153 given in the Rajya Sabha on 14 July, 2009 and state the amount of fake currencies seized from different States in the country especially from Delhi during the last two years, till-date, indicating details of their denominations and value?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
As per the information furnished by NCRB, the amount of fake currencies seized from different States/UTs in the country including Delhi, with details of denominations and value, during the last two years and upto March, 2009 is as follows:—

Denomination-wise number of pieces seized

Year (Jan.- Dec.)	5	10	20	50	100	500	1000	Total	Value
2007	71 (0)	220 (0)	421 (0)	12518 (1400)	128745 (1698)	74404 (92)	14959 (39)	231338 (3229)	65672375 (324800)
2008	1 (0)	201 (0)	326 (0)	20088 (394)	87068 (7311)	82341 (755)	21116 (233)	211141 (8693)	72006235 (1361300)
2009 (upto 31.3.09)	1 (0)	3 (0)	34 (0)	1125 (63)	8845 (845)	13019 (2251)	3238 (948)	26265 (4107)	10688965 (2161150)

Figures in brackets relate to Delhi.

Investigation by the CVC

3368. SHRI S.S. AHLUWALIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Vigilance Commission (CVC) had initiated investigation against the immediate past Chairman and Managing Director of Bank of India for alleged misappropriation of funds;

(b) if so, the details of allegations against him; and

(c) the status of investigation at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (c) The Central Vigilance Commission had received complaints against Shri T.S. Narayanasami, Ex CMD, Bank of India making following allegations:—